

fixation of realistic target at the level of VII Plan, fixing targets for the blocks in two parts as per available potential keeping subsidy in fixed deposit account of the beneficiary and its adjustment in the last few instalments and integrated approach to all anti poverty programmes.

(c) After the Khusro Committee Report, several steps have been taken by the Government to achieve success under IRDP. Subsequently, an Expert Committee on IRDP under the Chairmanship of Shri D.R. Mehta, the then Governor of Reserve Bank of India also went into various aspects of IRDP. Based on various findings, the steps taken include involvement of bankers in the selection process of beneficiaries by Gram Sabhas, preparation of viable schemes/projects by formation of District Level Technical Groups at DRDA level, involvement of Panchayati Raj Institutions, emphasis on credit mobilisation rather than fixing physical targets, encouragement of group activities, higher subsidy for trained educated youths and implementation of back end subsidy system. Recently, a Committee set up under the Chairmanship of Prof. S.R. Hashim, Member, Planning Commission has also recommended integration of various Self-Employment Programmes.

Running Allowance

209. SHRI BASU DEB ACHARIA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railway Board Order's extending 75% running allowance as emoluments for pension, gratuity, commutation etc. to running staff who retired between January 1, 1973 to December 5, 1988 has been implemented by various DRMs;

(b) if so, the number of applications claiming benefits were received by DRMs of South Eastern and Central Railways, Nagpur;

(c) the number of application processed for payment of arrears and revising their pensions etc.;

(d) if not, the reasons for delay and the time by which it is likely to be settled;

(e) the number of legal heirs of such retirees have submitted their claims and the number of cases have been settled; and

(f) if not, the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) to (f) The information is being collected and will be laid on the table of the House.

Revised Demand Notices to Allottees

210. SHRI BHIM DAHAL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether revised demand notices have been issued to the allottees/occupants of Swami Dayanand Colony, Sarai Rohilla, Delhi;

(b) if so, the reasons therefor and the number thereof;

(c) the time by which revised demand notices are likely to be issued to the remaining allottees/occupants;

(d) whether the Government are aware that many allottees/occupants have made part payments against the earlier demand notices;

(e) if so, whether the payments already made by some allottees/occupants is likely to be adjusted; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) and (b) Yes, Sir. MCD has reported that revised demand notices, as per the existing policy of the Government, have been issued in 290 cases who had not paid any amount so far.

(c) In the remaining 30 cases the demand notices are being issued shortly as reported by the Slum Department of MCD.

(d) Yes, Sir.

(e) and (f) The Slum Department of MCD has reported that the payment already made by 32 allottees /occupants will be taken into consideration and adjusted against the pre-revised demand notices.

Allotment of Houses

211. SHRI SOMJIBHAI DAMOR : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the persons registered with DDA under the Vth S.F.S. Housing Scheme (category-III), 1982 have not been allotted houses;

(b) if so, the details and reasons therefor; and

(c) the time by which the registrants are likely to be allotted houses ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) Delhi Development Authority has reported that all the eligible registrants of the Vth S.F.S. Housing Scheme (Category-III), 1982 have been allotted houses as per norms.

(b) and (c) Since the Vth SFS Scheme has already been closed in the year 1995, the question does not arise.

[Translation]

Action Plan for Steel Sector

212. SHRIMATI SURYAKANTA PATIL : Will the Minister of STEEL AND MINES be pleased to state :